

GOVERNMENT OF TRIPURA

URBAN DEVELOPMENT DEPARTMENT

THE TRIPURA MUNICIPALITIES (Conduct of Election) (1st Amendment) RULES, 2000.

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GOVERNMENT OF TRIPURA URBAN DEVELOPMENT DEPARTMENT

NO.F14/11 - UDD/2000

Dated, Agartala, the 11th October, 2000

NOTIFICATION

In exercise of the powers conferred by Section 274 of the Tripura Municipal Act, 1994, the State Government hereby makes the following rules to amend the Tripura Munuicipalities (Conduct of Election) Rules, 1995, namely:-

- 1 (1) These rules may be called the Tripura Municipalities (Conduct of Election) (First Amendment) Rules, 2000.
 - 2. They shall come into force at once.
- In the Tripura Municipalities (Conduct of Election) Rules, 1995 (herein after referred to as the Principal Rules) after sub-rule (2) of rule 3 the following sub-rule shall be inserted, namely:-
 - Authority and any other officer appointed under these rules and any police officer designated for the time being by the State Government for the conduct of any election shall be deemed to be on deputation to the State Election Commissioner for the period in which they are so employed and such officers and staff during that period be subject to the control, superintendence and discipline of the State Election Commissioner".
- 3. In the Principal Rules the following rule shall be inserted after Rule 3, namely:-
- "3A State Election Commissioner may nominate observers who shall be the officers of the Government to watch the conduct of election or elections in a constituency or a group of constituencies and to perform such other functions as may be entrusted to them by the State Election Commissioner".
- 4. In the Principal Rules, -
 - (i) after sub-rule (1) of rule 13 the following proviso shall be inserted namely:
 - "Provided that such person shall not be entitled to be a candidate for election from more than two constituencies".

- (ii) after sub-rule (2) of rule 13 the following new sub-rule shall be inserted, namely:-
- "(3) A candidate not set up by a recognised political party shall not be deemed to be duly nominated for election from a constituency unless the nomination paper is subscribed by 5 proposers being electors of the constituency:

Provided that nomination form may be prescribed by the State Election Commissioner in keeping with the format in use for nomination of candidates for election to State Assembly".

- 5. In the Principal Rules, below sub-rule (2) of rule 15 the following proviso shall be inserted, namely:-
 - "Provided that the State Election Commissioner may notify before every general election revised Schedule of the symbols keeping in view updated list of free symbols notified by the Election Commission of India which may be chosen by the candidates at the election in a constituency.
- 6. In rule 20 of the Principals Rules, for the figure "Rs.250/-" and "Rs 125/-" the figures "Rs.500/-" and "Rs.250/-" shall be respectively be substituted.
- 7. In the Principal rules, in rule 25, for sub-rule (3) the following sub-rule shall be substituted, namely:-
 - "(3) For the purpose of listing the names under sub-rule(I), the candidates shall be classified as follows, namely:-
 - (a) candidates of recognised Political Parties;
 - (b) the candidates of registered Political Parties other than those mentioned in Clause (a).
 - (c) other candidates.

The names of candidates in each category shall be arranged in the order as specified above in Bengali alphabetical order or in other language as the State Election Commissioner may direct and the addresses of the contesting candidates as given in the nomination papers together with such other particulars as prescribed in Form 7. Alphabetic order shall be determined with reference to the names of the candidates and not with reference to their surnames.

8. In the Principal Rules, - in rule 33 the following proviso shall be inserted, namely :-

"Provided that where the paper seal is used for securing a ballot box, the Presiding Officer shall affix his own signature on the paper seal and obtain thereon the signatures of such polling agents present as are desirous of fixing the same and that the procedure as the State Election Commissioner may direct shall be followed".

The State Election Commissioner may, if he considers it expedient so to do, direct that electronic voting machine used for conduct of Parliament or Assembly Election may also be used for conduct of election of any municipality or any constituency or any part thereof subject to permission, where necessary, and following the procedure prescribed/determined by the Election Commission of India".

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- 10. In the Principal Rules, the following proviso shall be inserted below sub-rule (4) of rule 37, namely:-
 - "Provided that in the case of use of ballot box of a particular design the procedure for preparation of the ballot box for the poll and sealing of the ballot box on completion of poll shall be such as the State Election Commissioner may direct.
- 11 In rule 39 of the Principal Rules, after sub-rule (4) the following sub-rule shall be inserted, namely --
 - "(5) For the purpose of identification of an elector, the identity card, if any, supplied to him by the Election Commission of India may be entertained by the Presiding Officer concerned.
- 12. In the Principal Rules, in rule 80
 - the existing marginal note shall be substituted by the words "Registration etc"; after sub-rule (3) the following sub-rule shall be inserted, namely:-
 - The Chairperson or other authorities mentioned above may on receipt of the resignation under sub-section (1) of Section 59B accept the same and declare the seat vacant and on failure of the member to submit resignation within 14 days as specified in that subsection declare all the seats vacant in Form 25.
 - (ii) The Chairperson may on receipt of the resignation under sub-section (2) of section 59B and if satisfied that it is genuine and voluntary accept the resignation and declare the seat vacant in Form 26.
 - (iii) The Chairperson if satisfied that a member has remained absent from three consecutive meetings without permission of the Chairperson as provided in subsection (3) of section 59B, declare the seat vacant in Form 27.
 - (iv) The Chairperson or other authorities on receipt of information about resignation under sub-section (4) of Section 59 B shall record such information and on failure of the member to resign within 14 days under that sub section from the membership of Loksabha, Rajyasabha, Tripura Legislative Assembly, Tripura

Tribal Areas Autonomous District Council, Panchayat or other local authority declare the seat in the Municipality vacant in Form 28.

13. In the Principal Rules, for the existing Forms 2,3, 4 and 7 the following new forms bearing the same number 2, 3, 4 and 7 as given in the annexure shall respectively be substituted.

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By order of the Governor.

(D.Chakraborti)

Commissioner-cum-Secretary.

Urban Development Department.

FORM-2 [See rule 13(3)]

Election to Municipality
PART- I (To be used by candidate set up by recognized political party)
I nominate as a candidate for Election to the
Candidate's name. Father's/Mother's/Husband's name. His/Her postal address in Part No. of the electoral rolls of the constituency of.
My name is
Date
PART-II (To be used by candidate NOT set up by recognised Political Party)
We hereby nominate as candidate for election to the
Candidate's name
His/Her name is entered at Sl.Noin Part Noof the electoral rolls of theconstituency of the Municipality.
We declare that we are electors of this Constituency and our names are entered in the electoral rolls of

Particulars of the	proposers and	their	signatures.
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SI.	Electoral Roll No.of proposer				
No.	Name & Number of the Constituency.	SI.No. in that part.	Full name.	Signature	Late
1.					
2.				I	
3.					
4.					
5.					
NB : Th	nere should be 5 electors of cons	situency as proposers	as prescribed in R	ule 13,3	

	PART-III
and he	I, the candidate mentioned in Part-I/Part-II(Strike out which is not applicable acceptable acceptable). The namination declare—
(a	(STRIKE OUT b(I) OR b(II) BELOW WHICHEVER IS NOT APPLICABLE
(b) (I) that I am set up this election by theparty wheth is receipt the lection by the
(b	(II) that I am set up at this election by the
(i)	°£
(c)	that my name and my father's/ mother's/ husband's name have been correctly spelt out above in(name of the language).
(d)	that to the best of my knowledge and belief. I am qualified and not also disqualified for being chosen to fill the seat in the Municipality.
ž	I further declare that I am a member of the
J	 I also declare that I have not been, and shall not be nominated as a candidate at the present general election/ ** the bye-elections to the Municipality from more than two constituencies.

(Signature of Candidate)

^{*}Score out the words not applicable.

*Score out this paragraph, if not applicable.

Twore out which is not applicable. A "recognized political party" means a political Election Symbols (Reservation and Allotment) orci	I party recognised by the Election Commission under the
	3-
	RT-IV e Returning Officer)
Serial No.of nomination paper	***************************************
This nomination was delivered to me at my office candidate, proposer.	at(hour) cn(date) by the
∪ate	Returning Officer.
*Score out the w	ord not applicable.
PAF	RT-V
Decision of Returning Officer Accepting or Rejection	ng the Nomination Paper.
I have examined this nomination paper in accordance Election) Rules, 1995.	ance with Rule 14 of the Tripura Municipalities (Conduct of
Date	Returning Officer.
PAR	
Receipt for Nomination Pa (To be handed over to the person	·
Seria No. of Nomination Paper	
from the	(hour) on
Date	Returning Officer.
* Score out the wo	rd not applicable

· .

FORM-3 (See rule 21) NOTICE OF NOMINATION

general seat/ a so under	eat reserved for Womereby given that the follo	Municipa en/ Sch. Castes/Sch.Castconstituency. owing nominations in resp	es(Women)/Sch. Tril	bes/Sch. Tribes(Women)
	Name of candidate.	Name of father/mother/husband	Age of candidate.	Address
1	2	3	4	5
•	,	,	*	

Party affiliation.	Particulars of castes or tribes for candidates belonging to Schedued Castes or Scheduled Tribes.	Electoral roll number of candidate.	Names of proposers.	Electoral roll number of proposers.
6	7	8	9	10

Place	20 5 5 5 10 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0		Returning Officer
Date			
		*Score off the inappropriate alternative.	

FORM-4 [See rule 23(1)] List of Validity Nominated Candidates.

; number	Name of candidate.	Name of ** father/mother/husband.	Address of candidate.	@ Party affiliation
1	2	3	4	5
	8.1.2. / S-1.10.2.	10 2 2 2		•
Land	lidates of recognized Natio	nal and State Political Parti	es.	
ćano	idates of registered Politica	al Parties(other than recogn	nized Nationa: and	State Political Parties
Cano	idates of registered Politica	Parties(other than recogn	nized Nationa: and	State Political Parties;
Cano	idates of registered Politica	al Parties(other than recogn	nized National and	State Political Parties;
dano	idates of registered Politica	al Parties(other than recogn	nized Nationa: and	State Political Parties)
(and	idates of registered Politica	al Parties(other than recogn	nized Nationa: and	State Political Parties)
	idates of registered Politica	al Parties(other than recogn	nized Nationa: and	State Political Parties)
		al Parties(other than recogn	nized Nationa: and	State Political Parties)
**************************************		al Parties(other than recogn	nized Nationa: and	State Political Parties)
i; Other		al Parties(other than recogn	nized Nationa: and	State Political Parties
9,000		al Parties(other than recogn	nized Nationa: and	State Political Parties)
) Other		al Parties(other than recogn	nized National and	

consecutively and not separately for each category.

FORM-7 { See rule 25(3) } List of Contesting Candidates.

	Name of candidate.		*Party	Symbol
				1
iv)	Candidates of recognized Nat	ional and State Political Parties.		
v)	Candidates of registered Polit	ical Parties(other than recognized Nat	ional and State Politic	al Parties)
	Other Candidates			
.57	Other Candidates.			
vi)				
vi)				
	* *** ***************	٠.		

NB:- Under coll above the Benas numbers of candidates of all the three categories shall be given consecutively and not separate a for each category.

FORM - 25

See Rule - 80(4)(i)

Whereas Sri member elected from more than one constituency has subhave accepted the same :	omitted his resignation from seat and I
Now therefore, I hereby declare that the effect.	said seat has fallen vacant with immediate
2. WHEREAS Srimember of than one constituency has not submitted resignation	
Now, therefore. I hereby declare that all the elected have fallen vacant with immediate effect.	seats, namely from which he was
	hairpersonNagar Panchayats Agartala Municipal Council.

10

Secretary, UDD
State Election Commissioner.

FORM -26

See Rule - 80(4)(ii)

Whereas submitted his resi have accepted the	gnation fromseat an same;	,member of add after being sa	the tisfied that it is go	Municipality enuine and volunt	has lary I
Now there	fore, I hereby declare th	nat the said seat l	has fallen vacant v	vith immediate ef	fect.
		•	erson la Municipal Cour		.S. [/]

To

- 1
- Secretary, UDD State Election Commissioner. 2.

FORM 27

See Rule 80(4)(iii)

	Whereas	211	5 X X S S C C C X S (4.0)	member	01	INC
	Mun	icipality has is	mained absent from	n three consecut	tive mee	tings
of th	ne municipality	held on (1)	.(2)	and (3)	and	Lam
satis	fied that he die	d not obtain pe	imission of the Cha	irperson for rem	aining at	osent
*						
elect			tac that the	seat from v	vhich he	Was
			".III;#'180D			
			* arrest Municip			

To

- 1. Secretary, UDD
- 2. State Election Commissioner.

FORM - 28

See rule 80(4)(iv)

	eas I am s						
	icipality has	failed to	resign	from the	membersh	ip of the	Tripura
Legislative	Assembly	Fripura	Tribal	Areas	Autone	mous	District
Council/	Pancha	yat	Lo	cal Author	ity within	14 days	from the
date of his ele	ection to the a	foresaid m	nunicip	ality;			

Now therefore I hereby declare that the said seat in Municipality has fallen vacant with immediate effect.

> Chairperson..... (Name of Municipality)

Copy to .

- 1.
- Secretary, UDD State Election Commissioner . 2.